



भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-21042022-235279
CG-DL-E-21042022-235279

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1817/
No. 1817

नई दिल्ली, बुधस्वतिवार, अप्रैल 21, 2022/ वैशाख 1, 1944
NEW DELHI, THURSDAY, APRIL 21, 2022/VAISAKHA 1, 1944

वित्त मंत्रालय

(राजस्व विभाग)

(केंद्रीय प्रत्यक्ष कर बोर्ड)

(अन्वेषण प्रभाग-V)

अधिसूचना

नई दिल्ली, 21 अप्रैल, 2022

का.आ. 1908(अ).—केंद्रीय सरकार, आयकर अधिनियम, 1961 (1961 का 43) की धारा 280क की उपधारा (1) और काला धन (अप्रकटित विदेशी आय और आस्ति) और कर अधिरोपण अधिनियम, 2015 (2015 का 22) की धारा 84 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राजस्थान के उच्च न्यायालय के मुख्य न्यायमूर्ति के परामर्श से, काला धन (अप्रकटित विदेशी आय और आस्ति) और कर अधिरोपण अधिनियम, 2015 की धारा 84 के प्रयोजनार्थ, उक्त सारणी के स्तम्भ (3) में विनिर्दिष्ट क्षेत्र के लिए विशेष न्यायालय के रूप में जैसा कि सारणी के स्तम्भ (2) में उल्लिखित निम्नलिखित न्यायालय को राजस्थान राज्य में अभिहित करती है, अर्थात:-

सारणी

क्र. सं.	न्यायालय	क्षेत्र
(1)	(2)	(3)
1.	अपर मुख्य महानगर मजिस्ट्रेट (आर्थिक अपराध) जोधपुर महानगर	बैसवाड़ा, चित्तौड़गढ़, हूंगरपुर, उदयपुर, जोधपुर, बाड़मेर, मिरोही, जालौर, बीकानेर, बूरो, हनुमानगढ़, नागौर, राजसमंद, जैसलमेर, श्रीगंगानगर, भीलवाड़ा, प्रतापगढ़ और पाली जिले।

2.	अपर मुख्य महानगर मजिस्ट्रेट (आर्थिक अपराध) जयपुर महानगर-II	जयपुर, बारां, भरतपुर, बूंदी, दौसा, धौलपुर, झालावाड़, झुझनु, टोंक, सवाईमाधोपुर, करौली, अलवर, अजमेर, कोटा और सीकर जिले।
----	--	---

[अधिसूचना सं. 38/2022/फा. सं. 285/32/2021-आईटी (अन्वेषण-V)/सी.बी.डी.टी.]

दीपक तिवारी, आयकर आयुक्त (ओएसडी)(अन्वेषण)

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)
(Investigation Division-V)
NOTIFICATION

New Delhi, the 21st April, 2022

S.O. 1908(E).—In exercise of the powers conferred by sub-section (1) of section 280A of the Income-tax Act, 1961 (43 of 1961) and section 84 of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015 (22 of 2015), the Central Government, in consultation with the Chief Justice of the High Court of Rajasthan, hereby designates the following Court in the State of Rajasthan, as mentioned in column (2) of the Table below, as the Special Court for the area specified in column (3) of the said Table for the purposes of section 84 of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015, namely:-

TABLE

Serial Number	Court	Area
(1)	(2)	(3)
1.	Additional Chief Metropolitan Magistrate (Economic Offence), Jodhpur Metropolitan	Banswara, Chittorgarh, Dungarpur, Udaipur, Jodhpur, Barmer, Sirohi, Jalore, Bikaner, Churu, Hanumangarh, Nagaur, Rajsamand, Jaisalmer, Sriganganagar, Bhilwara, Pratapgarh and Pali districts.
2.	Additional Chief Metropolitan Magistrate (Economic Offence), Jaipur Metropolitan-II	Jaipur, Baran, Bharatpur, Bundi, Dausa, Dholpur, Jhalawar, Jhunjhunu, Tonk, Sawaimadhopur, Karauli, Alwar, Ajmer, Kota and Sikar districts.

[Notification No. 38/2022/F. No. 285/32/2021-IT(Inv.V)/CBDT]

DEEPAK TIWARI, Commissioner of Income Tax(OSD) (INV.)

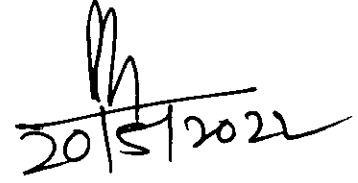
RAJASTHAN HIGH COURT, JODHPUR

No. Gen./II/15/2019/812

Date: 20/05/2022

Copy forwarded to the following for information and necessary action:-

1. All Registrars, Rajasthan High Court, Jodhpur/ Bench Jaipur.
2. All the District & Sessions Judges
3. All the Chief Judicial Magistrates
4. ACMM (Economic Offences) Jodhpur/ Jaipur Metro-II
5. A.O.J. Confidential/ RJS Estt./ S.C. Estt./ Statistics/ Budget/ Building/ Computer Cell (for uploading the same on high court website) Rajasthan High Court, Jodhpur.


20/5/2022
REGISTRAR (RULES)